

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 114**  
**(IB)-1493(PB)/2018**

**IN THE MATTER OF:**

Enkay (India) Rubber Co. Pvt. Ltd.

.... Applicant/petitioner

v.

Sumeru Processors Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 14.06.2019**

**Coram:**

**SH. R. VARADHARAJAN**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the IRP

For the Respondent

Mr. Palash Aggarwal, Adv

Mr. G.K. Jain, CA

Mr. Narendera M. Sharma, Mr. Pravesh Khyalia &

Mr. Aditya Singh, Adv.

Mr. Nalin Tripathi, Adv.

Mr. Nishi Ranjan Singh & Mr. Rahul Pandey, Adv.

**ORDER**

**CA-1152(PB)/2019**

This is an application filed by one of the creditors of the corporate debtor being a part of the CoC against the Resolution Professional. Ld. Counsel for the Resolution Professional seeks time to file response to the application within two weeks with a copy in advance to the counsel opposite.

List for further consideration on 17.07.2019.



**CA-927(PB)/2019**

Pursuant to theailable warrants issued against R-2 and R-3 Mr. Farhad Suri & Mr. Niraj Jha both are present in person with their counsel. Ld. Counsels for these respondents' states that they will co-operate in the CIR Process. Ld. Counsel for the respondents seeks and are granted ten days time to file reply with a copy advance to the counsel opposite. Let information be provided by the respondents to the Resolution Professional. Reply by respondent No. 1 has been filed and it is represented that co-operation is being extended to the RP.

List for further consideration on 17.07.2019.

*Sd/-*

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

14.06.2019  
Ritu Sharma

*Sd/-*

**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**